

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.32121/2023

HARPAL SINGH RANA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.237769/2023-EXEMPTION FROM FILING O.T. and IA No.237773/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 01-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Aakanksha Tiwari, Adv.
Ms. Ruby, Adv.
Mr. Akhil Rana, Adv.
Mr. Shiv Sagar Tiwari, AOR
Mr. Umesh Sharma, Adv.
Mr. Sumit Chaudhary, Adv.
Mr. Devansh Srivastava, Adv.
Mr. Eashwar Manoharan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 We are not inclined to entertain the Petition under Article 32 of the Constitution at the behest of the petitioner who claims to be a social activist. While we decline to exercise the jurisdiction under Article 32, we clarify that we have not expressed any opinion on the merits of the case.
- 3 The Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar